

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)

No(s). 901/2014

RAM LAKHAN AND ORS

Petitioner(s)

VERSUS

SWAMI DAYAL AND ORS
(with interim relief and office report)

Respondent(s)

Date : 19/02/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. A.K. Saxena, Adv.
Mr. Vishwa Pal Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that although by order dated

4.1.2016 of this Court four weeks time as last chance was given to the Learned Counsel for the petitioners to take fresh steps for the service of notice to the deceased respondent No.2(i), yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.

Signature Not Verified

(M V RAMESH)

Digitally signed by
Madhu Grover

Date: 2016.02.19

Registrar

MG
16:24:49 SCT
Reason: